

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 11**  
**(IB)-477(PB)/2017**

**IN THE MATTER OF:**

AU Small Finance Bank Ltd.

.... Applicant/petitioner

v.

Prabhu Shanti Real Estate Pvt. Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code (CIRP)**

**Order delivered on 24.11.2020**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

Mr. Rahul Shukla, Adv. for Resolution  
Professional

Mr. Gautam Swarup, Mr. Kartikeya Jaiswal, and  
Ms. Gunjan Jindal, Advocates

**ORDER**

IA-4856/2020 filed for urgent hearing of all pending applications is hereby **disposed of** by listing the pending applications in the main Petition for hearing on **03.12.2020**.

IA-184/2020 is pending for an order of liquidation; CA-2798/2019 is pending for exclusion of CIRP period, and CA-1008/2018 is pending for directions with regard to...

Besides these, one person says he has filed resolution plan within time, but whereas the Resolution Professional has

immediately answered that this Applicant has filed its plan only on 11.11.2019.

On examining all these applications, it is evident that CIRP period is over by 15.11.2019. For there are various applications pending with reliefs contrast to each other, we are of the view that the CIRP has not been proceeding in the order required.

However, to end this logjam, list CA-1028/2018, CA-848/2019, IA-2798/2019 and IA-184/2020 for hearing on **03.12.2020**.

Sd/-

(B.S.V PRAKASH KUMAR)  
ACTG. PRESIDENT

at

Sd/-

(HEMANT KUMAR SARANGI)  
MEMBER (TECHNICAL)

24.11.2020  
Deepak